HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 21090/2025/RG/LP Dated:17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aneeda Jan

D/O Mohammad Yousuf Ahanger

R/O Gojwara, Khar Mohalla, Tehsil Khanyar District Srinagar.

vide notification No. 1804 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 3 6 92 1-28 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aneeda Jan, Advocate

......for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2116 e 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waseem Ahmad Malik S/O Nazir Ahmad Malik R/O Khuri Bat Pora, Malik Mohalla, Tehsil Damhal Hanji Pora, District Kulgam.

vide notification No. 118 of 2022/RG/LP dated 25.02.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.

No: 36929-36 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Waseem Ahmad Malik, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2111 6 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shafqat Bashir S/O Bashir Ahmad Najar R/O Ferozpora Rafiabad, Tehsil Watergam, District Baramulla.

vide notification No. 73 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar L.P)

No: 36937 -44 RG/LP Dated: 17 .07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shafqat Bashir, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2112 6 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Ahmad Sheikh S/O Gulam Ahmad Sheikh R/O Palpora, Banpora, Tehsil & District Anantnag.

vide notification No. 676 oF 2021/RG/LP Dated 05.07.2021 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 3 6945- 52 RG/LP Dated: 17 .07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zubair Ahmad Sheikh, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2113 12025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gulzar Hussain S/O Mohmad Hussain R/O Hagnis Lungma, Tehsil Shakar Chiktan, District Kargil.

vide notification No. 1857 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar L.P)

No: 36953-60 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gulzar Hussain, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 21140/2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmad Chalkoo S/O Sanaullah Chalkoo R/O Uri Propper, W.No 11, Haji Mohalla, Tehsil Uri, District Baramulla.

vide notification No. 953 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 36961-68 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Imtiyaz Ahmad Chalkoo, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2115 42025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Ali Wani S/O Ali Mohd Wani R/O Chetros Budroo, Tehsil Sallar, District Anantnag.

vide notification No. 1811 of 2021/RG/LP dated 11.11.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 36969-76 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aamir Ali Wani, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2116 2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Yasin Dar S/O Gh Rasool Dar R/O Magam Astan Pora, Budgam.

vide notification No. 757 dated 30.12.2020 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 36977-84 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Yasin Dar, Advocate

......for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2117 0 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Khan S/O Mohd Farooq Khan R/O Uttarsoo, Goswani Wadder, Brariangan, Tehsil Shangus, District Anantnag.

vide notification No. 964 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 36985-92 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Bilal Khan, Advocate

......for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2118 0/2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Basit Ali Zargar S/O Ali Mohammad Zargar R/O Near New Bus Stand, Tehsil & District Kulgam.

vide notification No. 560 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 36993-37000RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kulgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Basit Ali Zargar, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2119 of 2025 /RG/LP Dated: 12 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Muzamil Hafeez
D/O Mohammad Hafeez Bakshi
R/O Baran Pather, Batamaloo near Police Control Room
Tehsil & District Srinagar.

vide notification No. 997 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37001- 08 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Muzamil Hafeez, Advocate

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 220 of 2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaffar Abas S/O Mohd Abas Wani R/O Litter Shister Banpora Tehsil Shaoora Litter , District Pulwma.

vide notification No. 948 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37009-16 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Pulwama.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zaffar Abas, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2121 9/2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabia Rashid D/O Abdul Rashid Mir R/O Inder, Tehsil & District Pulwama.

vide notification No. 1182 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37017-24 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rabia Rashid, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2122 01 2025 /RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Irfan Qurashi S/O M Sulaman Qurashi R/O Qureshi Mohalla Nambla, Tehsil Uri, District Baramulla.

vide notification No. 989 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37 025-32 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohammad Irfan Qurashi, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2123 of 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabreena Yousf D/O Mohd Yousf Mir R/O Bagwani Tehsil Sallar District Anantnag.

vide notification No. 932 of 2024/RG /LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37633-40 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sabreena Yousf, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2124 of 2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muhallil Ahmad Wani S/O Showkat Ahmad Wani R/O Usmania Colony Baghi Mehtab Tehsil South & District Srinagar.

vide notification No. 896 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar L.P

No: 37 041-48 RG/LP Dated: 12.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Muhallil Ahmad Wani, Advocate

.....for information and necessary action.

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2125 e/2025/RG/LP Dated: 12.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Afsha Ayoub D/O Mohd Ayoub Dar R/O Solina Bala, Tehsil South, District Srinagar.

vide notification No. 857 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37049-56 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afsha Ayoub, Advocate

......for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2126 2025 /RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ansha Rashid D/O Abdul Rashid War R/O Warpora, Tehsil & District Ganderbal.

vide notification No. 864 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37057-64 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ansha Rashid, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 9137 of 3025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Javeed D/O Javeed Ahmad Bhat R/O Firdous colony Eidgah, District Srinagar.

vide notification No. 592 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37 65-72 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Javeed, Advocate

.....for information and necessary action.

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2128 0/2025 /RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Mohammad Faisal S/O Sheikh Ghulam Mohammad R/O Chotipora Tehsil Handwara, District Kupwara.

vide notification No. 936 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37073-80 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sheikh Mohammad Faisal, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2129 of 2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sarmad Bashir Zargar D/OBashir Ahmad Zargar R/O Baghe Sannah Badam Bagh Tehsil Sopore District Baramulla.

vide notification No. 926 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 3708 -88 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sarmad Bashir Zargar, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2136 0 2025/RG/LP Dated: 12.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Raziya Reyaz D/O Reyaz Ahmad Ganai R/O Shallpora, Tehsil Sopore, District Baramulla.

vide notification No. 910 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37689-96 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Raziya Reyaz, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 21316/2025/RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pir Baseer Ullah S/O Pir Ghulam Nabi R/O Dar Mohalla, Nigeen Bagh Tehsil & District Srinagar.

vide notification No. 908 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37097 - 104 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pir Baseer Ullah, Advocate

......for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2132 of 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Fazal S/O Choudry Fazal Din Deader R/O Goose Tehsil & District Kupwara.

vide notification No. 904 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar L.P)

No: 37 | 05-12 RG/LP Dated: (7.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mubashir Fazal, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2133 of 2025/RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hamid Ullah Mir S/O Ghulam Ahmad Mir R/O Ahmad Abad, Tehsil D.H. Pora, District Kulgam.

vide notification No. 879 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37113-20 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hamid Ullah Mir, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 21340/2025 /RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faheem Ferdous S/O Ferdous Atta Mohammad R/O Bemina HIG Colony Lane No.5, Tehsil & District Srinagar.

vide notification No. 875 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Régistrar L.P)

No: 37/21-28 RG/LP Dated: 17 .07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Faheem Ferdous, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2135 of 2625 /RG/LP Dated: 17 .07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Saif S/O Saif Ud din Jahara R/O Brenwar, Tehsil Chadoora, District Budgam.

vide notification No. 874 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37129-36 RG/LP Dated: (7.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Danish Saif, Advocate

......for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2136 9 2025 /RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Hassan Mian S/O Ghulam Hassan Mian R/O Gundi Ari, Tehsil Kangan, District Ganderbal.

vide notification No. 862 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37 137 - 44 RG/LP Dated: 17 .07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Ganderbal.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Asif Hassan Mian, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 21376/2025 /RG/LP Dated: 17.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Un Nabi S/O Gh Nabi Paddar R/O Kanipora Nasirabad Tehsil & District Kulgam.

vide notification No. 130 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended upto **31.07.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Additional Registrar L.P)

No: 37145-52 RG/LP Dated: 17.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kulgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zubair Un Nabi, Advocate

.....for information and necessary action.